

LOK SABHA DEBATES

(English Version)

Seventh Session
(Fourteenth Lok Sabha)



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13 April 2007

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CONTENTS

(Fourteenth Series, Vol. XIX, Seventh Session, 2006/1927 (Saka)

No. 25, Wednesday, March 22, 2006/ Chaitra 1, 1928 (Saka)

SUBJECT	COLUMNS
PAPERS LAID ON THE TABLE	2-3
MESSAGES FROM RAJYA SABHA and	
BILL AS PASSED BY RAJYA SABHA	3, 19
STANDING COMMITTEE ON COAL AND STEEL	
Fourteenth Report	3-4
MATTERS UNDER RULE 377	4-13
(i) Need to rescind the order of shifting the office of C.G.M., BSNL from Jammu to Srinagar	
Chaudhary Lal Singh	4
(ii) Need to take steps for promoting tourism and developing tea industry in Darjeeling with a view to generate employment in the region	
Shri D. Narbula	4-5
(iii) Need to organise more national championships in Manipur for better utilization of existing sports infrastructure in the state as well as training sports persons for the upcoming Olympic Games	
Dr. Thokchom Meinya	5
(iv) Need to provide compensation to the farmers whose crops have been damaged due to hailstorm in Sagar Parliamentary Constituency, Madhya Pradesh	
Shri Virendra Kumar	6
(v) Need to expedite construction of Central School building at Shajapur, Madhya Pradesh	
Shri Thawar Chand Gehlot	6
(vi) Need to construct an airport in Neemach, Madhya Pradesh	
Dr. Laxminarayan Pandey	6-7
(vii) Need to review the decision regarding privatization of Railway Coach Factory at Kapurthala, Punjab	
Shri Avinash Rai Khanna	7

SUBJECT	COLUMNS
(viii) Need for expeditious completion of C.N.G. station by GAIL at Bareilly, Uttar Pradesh	
Shri Santosh Gangwar	7-8
(ix) Need to delink Vadinar area from Kandla Port limit and revert the same to Gujarat State	
Shrimati Jayaben B. Thakkar	8
(x) Need to reopen closed mines in hilly area of Rajasthan with a view to provide employment to workers	
Shri Girdhari Lal Bhargava	8
(xi) Need to make payment of the arrears to coal workers as per National Coal Wage Agreement	
Shri Sunil Khan	8-9
(xii) Need to set up a Heavy Industry in Moradabad, Uttar Pradesh	
Dr. Shafiqur Rahman Barq	9
(xiii) Need to provide a special relief package to the farmers whose crops have been damaged due to hailstorm and rains in Hamirpur and Mahoba regions in Uttar Pradesh	
Shri Rajnarayan Budholia	9-10
(xiv) Need to provide special package for solving acute drinking water problem in Gaya district, Bihar	
Shri Rajesh Kumar Manjhi	10-11
(xv) Need to lay a new rail line between Gaya and Tori via Chatra and expedite completion of Varwadih-Chirmir rail section in Bihar	
Dr. Dharendra Agarwal	11
(xvi) Need to allocate funds for construction of more check dams and for desiltation of water bodies in Sriperumbudur Parliamentary Constituency, Tamil Nadu with a view to conserve and proper drainage of rain water	
Shri A. Krishnaswamy	11-12
(xvii) Need for development of the dam at Vilwahari Ghat in Ayodhya, Uttar Pradesh	
Shri Mitrasen Yadav	12
(xviii) Need to include all the districts of Orissa under National Horticulture Mission Programme	
Shri B. Mahtab	12-13
(xix) Need to check construction activities in hilly area at Bandipur, Karnataka with a view to protect flora and fauna of the region	
Shri M. Shivanna	13

SUBJECT	Columns
(xx) Need for celebration of Budha Jayanti falling on 13 May, 2006	
Shri Ramdas Athawale	13
SUBMISSION BY MEMBER	
Re: Adjournment of the House Sine Die	13-19
DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT) BILL, 2006	
Motion to Consider	19-21
Clause 2 and 1	20
Motion to Pass	20-21
OBSERVATION BY THE DEPUTY SPEAKER	
Re: Adjournment of the House Sine Die	26
NATIONAL SONG	26

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LOK SABHA DEBATES

LOK SABHA

Wednesday, March 22, 2006 / Chaitra 1, 1928 (Saka)

*The Lok Sabha met at
eleven of the Clock*

(MR. SPEAKER in the Chair)

...(Interruptions)

[English]

MR. SPEAKER: Please do not do that.

...(Interruptions)

PROF. RAM GOPAL YADAV (Sambhal): Sir, I have given a notice. ...(Interruptions)

MR. SPEAKER: Please do not show the papers. It is not permitted.

...(Interruptions)

MR. SPEAKER: Just a minute.

...(Interruptions)

11.01 hrs.

*(At this stage Shri Shailendra Kumar and some
other hon. Members came and stood on the
floor near the Table)*

MR. SPEAKER: The House stands adjourned to meet again at 1115 hours.

11.01 hrs.

*The Lok Sabha then adjourned till fifteen
minutes past Eleven of the Clock.*

11.15 hrs.

*The Lok Sabha re-assembled at fifteen minutes
past Eleven of the Clock.*

(MR. DEPUTY SPEAKER in the Chair)

11.15 hrs.

*(At this stage, Shri Rajnarayan Budholia and some other
hon. Members came and stood near the Table)*

11.15½ hrs.

PAPERS LAID ON THE TABLE

[English]

MR. DEPUTY SPEAKER: The House will now take up papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): On behalf of Shri P.R. Kyndiah, I beg to lay on the Table –

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2006-2007.

[Placed in Library, See No. L.T. 4091/2006]

- (2) A copy of the Performance Budget (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2006-2007.

[Placed in Library, See No. L.T. 4092/2006]

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 –

- (1) S.O. 1818 (E) published in Gazette of India dated the 27th December, 2005 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 57 (Muzaffarpur-Purnea section) in the State of Bihar.
- (2) S.O. 127 (E) published in Gazette of India dated the 1st February, 2006 regarding acquisition of land for the public purpose of building (widening) of National Highway No. 57 (Muzaffarpur-Purnea section) in the State of Bihar.

[Placed in Library, See No. L.T. 4093/2006]

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI

KUMAR): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Industrial Policy and Promotion for the year 2006-2007.

[Placed in Library, See No. L.T. 4094/2006]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): I beg to lay on the Table a copy of the Performance Budget and Outcome Budget (Hindi and English versions) of the Ministry of Labour and Employment for the years 2005-2006 and 2006-2007, respectively.

[Placed in Library, See No. L.T. 4095/2006]

11.16 hrs.

MESSAGE FROM RAJYA SABHA

AND

BILLS AS PASSED BY RAJYA SABHA*

[English]

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Companies (Amendment) Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 21st March, 2006."

2. Sir, I lay on the Table the Companies (Amendment) Bill, 2006, as passed by Rajya Sabha on the 21st March, 2006.

11.16½ hrs.

STANDING COMMITTEE ON COAL AND STEEL

Fourteenth Report

[English]

SHRI ANANTH KUMAR (Bangalore South): I beg to present the Fourteenth Report (Hindi and English versions) of the Standing Committee on Coal and Steel (2005-06)

* Treated as laid on the Table.

on the subject "Manpower Planning, Utilisation of Machinery and Outsourcing in Coal India Limited" relating to the Ministry of Coal.

11.17 hrs.

MATTERS UNDER RULE 377*

[English]

MR. DEPUTY SPEAKER: Matters under rule 377, listed for today, may be treated as laid on the Table of the House and they will form part of the proceedings of the House.

- (i) **Need to rescind the order of shifting the office of C.G.M., BSNL from Jammu to Srinagar**

CHAUDHARY LAL SINGH (Udhampur): Most of the employees are of minority community in the office of CGM BSNL, Jammu and shifting of large number of minority employees from one place to another is against the policy of Central Government. In the recent past, Central Government has issued order to shifting of office of Chief General Manager, BSNL and its subordinates offices from Jammu to Srinagar. The people of Jammu are deeply disturbed and shocked over this news. There has been unrest and resentment among them and in case Central Government takes any further steps, there might creep up serious law order problem in Jammu. One office of GM BSNL at Srinagar is already functioning who has full powers of Principal CM to function the office smoothly. In case there is an urgent need for separate Chief General Manager at Srinagar, additional CGM may be appointed at Srinagar for the purpose.

I, therefore, urge the Government of India to take note of this and cancel office shifting order immediately.

- (ii) **Need to take steps for promoting tourism and developing tea industry in Darjeeling with a view to generate employment in the region**

SHRI D. NARBULA (Darjeeling): Darjeeling, popularly know as the 'Queen of Hills', is an important holiday destination for tourists of this country and from all over the world. Very famous for its three T's of Tea, Timber and Tourism, this queen of hills of yesteryears however stands totally neglected today.

* Treated as laid on the Table.

A large number of tourists flock to this small hill station every year but nothing concrete has been done so far towards the further development of tourism in this town. The famous tourist attractions like the famous Toy Train stands wholly neglected today and places like Mirik, Kalipong and Kurseong remain in bad shape.

"Champagne of the World" is what the tea produce of Darjeeling is labeled. But this tea industry is desecrating day by day. Tea production has decreased and gardens have been closed down causing unemployment and financial crisis to the thousands of poor tea garden workers and their families. The closure of tea gardens have even led to suicide by the helpless and frustrated workers. So, I request the Union Government and the respective Minister to look into the above aspect and take immediate and proper measures towards the upliftment and development of this hill station and its people, and generate employment.

(iii) Need to organise more national championships in Manipur for better utilization of existing sports infrastructure in the State as well as training sports persons for the upcoming Olympic Games

DR. THOKCHOM MEINYA (Inner Manipur): The Olympics – 2008 is knocking at the door. The Commonwealth Games is going on. I congratulate all the medalists from our country. Two weightlifters from Manipur, Ms. N. Kunjarani Devi and Ms. Yumnam Renubala Chanu won gold medals for the country in Melbourne. Ms. Kunjarani brought the first gold medal for the country and Ms. Renubala Chanu brought the second gold medal in weightlifting. My State, Manipur is the home of many National and International players who brought laurels for the country. Manipur has a reasonably good infrastructure for sports following the successful conduct of the Fifth National Games. These infrastructures are yet to be fully utilized for want of National Championships. I do urge upon the Union Government to see that more National Championships are awarded to the State so that the infrastructure is maintained and put in full use and players from different States including Manipur are exposed to the National level competitions and the likes of Ms. Kunjarani Devi and Ms. Renubala Chanu are trained for Olympic Medals.

(iv) Need to provide compensation to the farmers whose crops have been damaged due to hailstorm in Sagar Parliamentary Constituency, Madhya Pradesh

[Translation]

SHRI VIRENDRA KUMAR (Sagar): Mr. Speaker, Sir, the untimely rains, thunderstorms and hailstorms during the month of Phalgun has led to huge losses to the farmers and labourers in many states of the country. In Madhya Pradesh a number of people have lost their lives including four to five people from my parliamentary constituency, Sagar. The farmers are very upset because their standing crops or the harvested crops have been destroyed due to the vagaries of nature causing great losses to them. The Union Government should provide a special package to the farmers of all those states including Madhya Pradesh where they have suffered immensely due to natural calamities, so that a forward step towards rural development can be taken. If the farmers are ruined then the entire economy will collapse. As the situation prevails many farmers in a number of states are committing suicide due to the loan burden on them. Therefore, there is a need to provide special assistance to the farmers to accomplish the resolution of Bharat Nirman.

(v) Need to expedite construction of Central School building at Shajapur, Madhya Pradesh.

SHRI THAWAR CHAND GEHLOT (Shajapur): Mr. Speaker, Sir, in my parliamentary constituency Shajapur, Madhya Pradesh, there is a school functioning upto 9th standard at Shajapur District Headquarter level. There are two sections in each class, which means there are a large number of students there. The present premises of the school is small for its operation. The required land for construction of a building for this school has been made available to the Kendriya Vidyalaya Sangathan. It is essential to construct a building for this purpose. I have been demanding from the Government to construct a building for this school.

I, once again, would like to urge the Government to grant approval for the construction of building for this school at the earliest and begin the construction work.

(vi) Need to construct an airport in Neemuch, Madhya Pradesh.

DR. LAXMINARAYAN PANDEY (Mandsaur): Mr. Speaker, Sir, with a view to ensure over all development,

whether we show our concerns for the country or for a state, we need to look into certain important facts. In view of this the industry also holds an important place in development. Therefore, with a view to ensure industrial development, roads, railways and air transport facilities are also important alongwith land, water, power and other related raw-material. Madhya Pradesh is lagging far behind in terms of air transport and due to this the state has been unable to progress even after having sufficient possibilities for industrial development. A number of important cities of the state do not have air link and Neemach is one of them. It holds an important place from the strategic, historical and industrial point of view. It is also an important centre of C.R.P.F. Although a good air strip is available there where smaller planes land and take off but if an airport is constructed here, it will lead to development of this entire place. There will be direct link with Delhi, Jaipur, Bhopal, Ahmedabad etc. Therefore, it is my humble request to hon'ble Minister for Civil Aviation to issue necessary instructions for constructing an airport at this place.

(vii) Need to review the decision regarding privatization of Railway Coach Factory at Kapurthala, Punjab

[English]

SHRI AVINASH RAI KHANNA (Hoshiarpur): The Railways have only one Railway Coach Factory in Punjab at Kapurthala, which is efficient to maintain the quality and capable to compete at International level. It has executed export orders in record time. In current year upto 28.2.2006 R.C.F. has produced the 2083 GS units of coaches with manpower of 6566 persons. The target was fixed at 1000 GS unit of coaches with manpower of 10,000 persons. Punjab is proud of this unit. The Government is now planning to privatise it. The resentment prevails among the employees and public at large. The decision will be against the interest of Punjab which needs review.

I therefore, request the Government not to privatise Railway Coal Factory at Kapurthala, Punjab.

(viii) Need to expeditious completion of CNG station by GAIL at Bareilly, Uttar Pradesh

[Translation]

SHRI SANTOSH GANGWAR (Bareilly): Mr. Speaker, Sir, a decision was taken by the Gas Authority of India Limited to supply pollution free CNG in the form of piped

gas in Bareilly, Uttar Pradesh. All the formalities in this regard have been completed and the work for laying pipeline is under process. A lot of delay is taking place in this process.

It is my humble request that the GAIL should complete this work on priority basis in Bareilly and set up a CNG station as Bareilly falls under the National Capital Region.

(ix) Need to delink Vadinar area from Kandla Port limit and revert the same to Gujarat State

[English]

SHRIMATI JAYABEN B. THAKKAR (Vadodara): The Chief Minister, Government of Gujarat had written letters on 27.1.2004, 24.1.2005 and 27.6.2005 to the Ministry of Shipping regarding delinking Vadinar area (except SBM of LOC) from Kandla Port limit and to revert back to Gujarat State.

I urge the Government to resolve the issue at the earliest.

(x) Need to reopen closed mines in hilly area of Rajasthan with a view to provide employment to workers.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, a number of mines in hilly areas of various parts of the country have been closed down in the name of forest areas. The condition is similar in Rajasthan. A number of mines have been closed on similar grounds. Thousands of workers have been rendered jobless due to the closure of mines which has resulted in a big problem in earning livelihood. Thousands of trucks and tractors which were engaged in this work have also become useless and the forest mines that were mortgaged by some people for taking loans have also been sold out.

I would request the Union Government to reopen the mines in those regions which do not fall under the forest area and where there is not even a single tree planted.

(xi) Need to make payment of the arrears to coal workers as per National Coal Wage Agreement

[English]

SHRI SUNIL KHAN (Drugapur): A strong resentment is prevailing among the coal workers in the country due to

non-payment of the arrears of wages as per NCWA. The management of Coal India Limited has declined to make the payment on the plea that the Ministry of Coal have not agreed to make the payment as per modalities worked out jointly.

Sir, reckless outsourcing and handing over the blocks reserved for Coal India Limited and its subsidiaries to private agencies, damage the interest of Public Sector Coal industry.

In protest against this the coal workers all over India are going to start non-cooperation with the management from March 27, 2006.

Hence, I urge upon the Government to ensure payment of arrears by the end of March, 2006 and stop all forms of outsourcing, handing over coal blocks reserved for Coal India and its subsidiaries to private agencies.

(xii) Need to set up a Heavy Industry in Moradabad, Uttar Pradesh

[Translation]

DR. SHAFIQR RAHMAN BARQ (Moradabad): Mr. Speaker, Sir, the population of Moradabad district which is my Parliamentary constituency is nearly 40 lakh. Besides being a district, a number of Central Government offices like Commissioner's office and office of DRM are located there. It is well connected with a broad-gauge railway line as well as with National Highway and a proposal for constructing an airport is also under process. It is a major business and export centre for brass. Every year the Government earns crores of rupees as foreign exchange from this place. Despite all these things, the Union Government has not set up any big industry over here, which is very unfortunate. The population of my district is increasing very rapidly. Alongwith increasing population unemployment is also increasing rapidly. There has been a decline in the business of Brass industry during the last few years which is rendering most of the people unemployed. It is a major cause for concern.

Therefore, it is my humble request to the Government to immediately set up a large industry in my industrial city Moradabad.

(xiii) Need to provide a special relief package to the farmers whose crops have been damaged due

to hailstorm and rains in Hamirpur and Mahoba regions in Uttar Pradesh.

SHRI RAJNARAYAN BUDHOLIA (Hamirpur, U.P.): Mr. Speaker, Sir, the crops of farmers in many parts of my Parliamentary constituency Hamirpur Mahoba have been completely damaged due to incessant rains, hailstorms and stormy winds which have been therefore many days continuously since 8th March. Many people have even lost their lives and many have been injured due to these calamities; Electricity supply has been completely disrupted. Communication system has also been paralysed. The farmers in my parliamentary constituency have been facing natural calamities for the past four years. Many cattle and animals have died. Many Kuchha houses have fallen. Poor people and farmer lose everything again and again because of natural calamities and face starvation. Last year also I raised the issue of farmers who were affected by drought, floods and hailstorm, in the House. Union Government also conducted a survey there but I am sorry to say that no central assistance has been provided till date.

So, I request the hon. Minister, through this House, that a central team should be sent to Hamirpur and Mahoba in my parliamentary constituency to assess the loss and damage due to heavy rains, hailstorms and stormy winds and affected farmers should be provided with compensation worth Rs. 1000 per Acre of land by the Union Government. Besides a special package for employment should also be provided.

(xiv) Need to provide special package for solving acute drinking water problem in Gaya district, Bihar.

SHRI RAJESH KUMAR MANJHI (Gaya): Mr. Speaker, Sir, there is acute shortage of drinking water in the state of Bihar particularly in urban and rural areas of Gaya district. Here the people are compelled to drink contaminated water because pure clean water is not available and hence they are falling prey to various types of diseases. The number of tourists in Pitrapaksha fair and Kalchakra has declined due to shortage of water which has resulted in reduced foreign currency revenue. Gaya is a religious and tourist place of international significance.

Cattle are dying in the rural areas due to acute shortage of water whereby directly agriculture is being affected.

Therefore, through this House, I demand from the Government that a special package should be provided for providing potable water in urban and rural areas in Gaya district of Bihar.

(xv) Need to lay a new rail line between Gaya and Tori via Chatra and expedite completion of Varwadh-Chirmir rail section in Bihar.

DR. DHIRENDRA AGARWAL (Chatra): Mr. Speaker, Sir, I would like to draw Government's attention to the fact that we can reduce 200 km distance in rail services between Delhi and Ranchi if we lay a new railway line from Gaya to Tori via Chatra. Besides we can reduce a distance of 300 kms in the rail services between Howrah and Mumbai if we immediately start construction work of the railway line between Varwadh and Chirmiri which is lying incomplete. We can save the time of passengers to a great extent by the construction of these rail routes. It will bring efficiency in railway service operations. The above areas are mineral rich areas and a lot of mineral extraction work takes place there and earnings of railway department will be increased by transportation of the minerals and opportunities of development will be available to these backward districts.

Through this House, I request the Union Government that new rail line from Gaya to Tori via Chatra and incomplete work of Varwadh to Chirmiri rail route should be started in the public interest without any further delay.

(xvi) Need to allocate funds for construction of more check dams and for desiltation of water bodies in Sriperumbudur Parliamentary Constituency, Tamil Nadu with a view to conserve and proper drainage of rain water

[English]

SHRI A. KRISHNASWAMY (Sriperumbudur): In recent unprecedented rainfall in my Sriperumbudur Parliamentary Constituency there is breach of lakes, check dams, logging of water without channel to store in the lakes and ponds or to drain, caused damages to public, private properties, agricultural lands besides wastage of water. This occurred because there is no proper desiltation in lakes, rivers and ponds moreover there is no sufficient check dams in the district.

Therefore I, urge upon the Government of India to allocate funds through NABARD for construction of more check dams wherever necessary and to desilt the rivers,

lakes and ponds which will be very useful for agriculture and drinking water purposes.

(xvii) Need for development of the dam at Vilwahari Ghat in Ayodhya, Uttar Pradesh

[Translation]

SHRI MITRASEN YADAV (Faizabad): Mr. Speaker, Sir, Ram Janam Bhumi Ayodhya district Faizabad, Uttar Pradesh is the holy pilgrim place and a centre of faith for the people having different religious faith. Every year crores of people come to this place for performing sacred rituals and to see the holy place. Only 14 kms from here is the Samadhi Sthal of king Dashrath, the "Valwahari ghat". The only way to reach this historical religious place is the barrage constructed on the right side of river Ghaghra to safeguard from floods.

We strongly demand the Union Government and the Central Tourism department that the above barrage should be developed and strengthened in aesthetic style to make it a charming tourist place and it should be named as Ayodhya Varanasi mini bypass route so that crores of people can commute this religious place conveniently and perform their sacred rituals there.

(xviii) Need to include all the districts of Orissa under National Horticulture Mission Programme

[English]

SHRI B. MAHTAB (Cuttack): Basing on the agro-climatic condition there is immense potential for cultivation of tropical, sub-tropical and arid zone fruits, vegetables, spices in Orissa. Earlier the horticulture activities in Orissa were covered under Macro management of Agriculture Schemes taken in all the 30 districts in which Government of India provided 90% and state provided 10% funds. The National Horticulture Mission is operational only in 16 districts since 2005-2006 and there is no programme for the remaining 14 districts although the agro-climatic conditions are conducive. Due to paucity of funds in the State Plan no horticulture programmes are being implemented in these districts.

I urge upon the Government to include all 30 districts under National Horticulture Mission Programme. Alternatively, the 14 excluded districts may be brought under the Centrally sponsored – Macro Management of Agriculture Scheme.

Further, I may state that only 3 fruit crops like mango, cashew and banana have been covered under NHM Programme though there are potential areas available for commercial cultivation of litchi and citrus crops. I would request the Government to consider to include cultivation of litchi and citrus crops under NHM programme.

(xix) Need to check construction activities in hilly area at Bandipur, Karnataka with a view to protect flora and fauna of the region.

SHRI M. SHIVANNA (Chamrajanagar): Many multinational companies and other Businessmen are grabbing the land by paying a very meagre price, at Bandipur in Karnataka. The people who live in this hilly area are tribals and other down trodden people. They are being displaced by the businessmen and five star hotels and luxury guests are coming up. This has affected the normal life of those poor people living in the hilly areas of Bandipur. This step has also threatened, the flora and fauna of the entire area. Some rare animals have already disappeared. I have already sent several letters to the Union Government in this regard. But unfortunately, till today no action has been taken in this regard. I therefore request the Hon. Union Minister of Environment and Forests to take immediate action and save the poor people of that hill area from destruction.

(xx) Need for celebration of Budha Jayanti falling on 13 May, 2006

[Translation]

SHRI RAMDAS ATHAWALE (Pandharpur): Mr. Speaker, Sir, the Union Government had celebrated 2025th Budha Jayanti in the country with great fanfare. Now 2050th Budha Jayanti is falling on 13th May 2006. So, the Union Government should take effective steps to celebrate 2050th Budha Jayanti throughout the country with great fervour on the lines of 2025th Budha Jayanti.

The Union Government has given direction to separately show the Buddhist population in the Population census. But these directions have not been complied with. We want the Union Government to take effective steps to separately show the Buddhist population in the country's population chart.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 1 p.m.

11.17 hrs.

*The Lok Sabha then adjourned till
Thirteen of the Clock.*

13.00 hrs.

*The Lok Sabha re-assembled at
Thirteen of the Clock.*

(MR. DEPUTY SPEAKER *in the Chair*)

...(Interruptions)

MR. DEPUTY SPEAKER: Please listen to me. Please sit down.

...(Interruptions)

13.00 hrs.

(At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.)

[Translation]

MR. DEPUTY SPEAKER: First of all take your seats. Let Advaniji speak on behalf of opposition.

...(Interruptions)

13.01 hrs.

(At this stage Shri Shailendra Kumar and some other hon. Members went back to their seats.)

13.01¼ hrs.

SUBMISSION BY MEMBER

Re: Adjournment of the House Sine Die

[Translation]

SHRI SHAILENDRA KUMAR (Chail): If Advaniji speaks then our leader will also speak. ...(Interruptions)

[English]

MR. DEPUTY SPEAKER: I will give you time to speak one-by-one.

...(Interruptions)

[Translation]

SHRI L.K. ADVANI (Gandhinagar): Mr. Deputy Speaker, Sir, it is after many years that our Standing Committees would not be able to discuss the budget and today the House will adjourn till 10th of May. Since elections of Legislative Assembly are imminent that is why all the Members of the House after discussing the matter decided by consensus that the demands for grants should not be sent to the Standing Committee this time. We should get finance bill passed in advance and it has since been passed.

Today in the morning whatever was published in the newspapers and whatever we heard as a rumour, gave way to some apprehensions as we generally expected that today Government will adjourn the house till 10th May, but rumours are also that you will adjourn the house sine-die, the reason being, that the government may prorogue both the houses and issue an ordinance. All the constitutional experts know this. ...(Interruptions)

[English]

SHRI MADHUSUDAN MISTRY (Sabarkantha): Sir, this is an imaginary thing. ...(Interruptions)

MR. DEPUTY SPEAKER: Please sit down.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Please let the Proceedings of the House go on. Please take your seat.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Nothing will go on record except the speech of Shri L.K. Advani.

(Interruptions)*...

SHRI L.K. ADVANI: Sir, I am not yielding. ...(Interruptions)

[Translation]

Whatever I have mentioned is not baseless, let me

* Not recorded.

tell you. Today first of all I went to the Secretary General and asked him if the House would be adjourned today? Will it be till 10th May, he said yes, it would be adjourned till 10th May. I said that rumours are on that it would be adjourned sine-die, he said if it happens, you would be consulted for that. He did not deny. Therefore, I mentioned it very cautiously. ...(Interruptions) I want to mention that our legislation relating to the office of profit under that Act. One member has been disqualified, on the recommendation of election Commissioner. Till that time this incident was being celebrated until it was discovered that other people are also falling under its ambit then suddenly the need to pass this ordinance. ...(Interruptions)

[English]

SHRI MADHUSUDAN MISTRY: Sir, this is all imagination. ...(Interruptions)

[Translation]

SHRI L.K. ADVANI : I would just like to mention that we do not support the move to prorogue the house suddenly for passing an ordinance in these matters. We oppose this move.

[English]

MR. DEPUTY SPEAKER: The Leader of the House – Shri Pranab Mukherjee.

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): Mr. Deputy Speaker, Sir, I would just like to make one point quite clear that since morning. ...(Interruptions) If anybody wants to speak, I have no problem. ...(Interruptions)

MR. DEPUTY SPEAKER: I will call you after he finishes.

...(Interruptions)

13.06 hrs.

(At this stage, Shri Shailendra Kumar and some other hon. Members came and stood near the Table.)

SHRI PRANAB MUKHERJEE: Prof. Ram Gopal Yadav, if you want to speak, you can speak. I have no problem. ...(Interruptions)

13.06 hrs.

(At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats.)

SHRI PRANAB MUKHERJEE: Let him speak. I have no problem. I will speak later on. ...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER: Prof. Ram Gopal Yadav ji, please express your views first.

PROF. RAM GOPAL YADAV (Sambhal): Mr. Deputy Speaker, Sir, I would like to start my discussion from the point where Mr. Advani has left. One member has been disqualified, but many are falling under its ambit. We would see to it later on what kind of law is introduced, but the kind of recommendation election Commission has been making and the way recruitments are made there, on 15th May, 1978 action taken report as the Shah commission's report who laid on the table of the House, in which the Government accepted all the recommendations in which Shah Commission's findings regarding. ...*

[English]

he was unfit to hold any public office which demands an attitude of fair play in consideration for others. The Jail Superintendent of Tihar jail told the Commission that. ...* had suggested the construction of some cells with asbestos roof to bake certain persons. A proposal to this effect was also processed but given up eventually due to certain technical reasons. Further, he had also suggested that certain troublesome leaders, detenus who were opposed to the emergency, should be kept with lunatics.

[Translation]

For such kind of a person for whom it has been said and in respect of whom Government have made remarks in the house that he is not fit to hold any responsible position, how it happened that he was appointed as a Member of the highest institution of the democracy i.e. election commission entrusted with the task of holding democracy? This is an issue which should be pondered over. For this reason only, the then Lt. Governor had said that:-

[English]

'I had to take instructions form my Secretary. He was said to be the Lieutenant Governor'.

[Translation]

Such a person would destroy all the institutions by bulldozing. Therefore it has never been done in the past with retrospective effect as it has happened in the matter of Smt. Jaya Bachchan. It is precedented, illegal and immoral, but when such persons will hold there offices, it is bound to happen. Therefore, said that if it happens then it is unprecedented. If it happens then we can do something only after taking everyone in confidence. Please do not take arbitrary decision deviating from the established customs and traditions.

[English]

MR. DEPUTY SPEAKER: Nothing should be recorded except the speech of Prof. Ram Gopal Yadav.

...*(Interruptions)**

[Translation]

PROF. RAM GOPAL YADAV: But the matter of ...* must be reconsidered and record of such people should be maintained. Very good people are needed to uphold and protect the democracy.

MD. SALIM (Calcutta-North East):

[English]

Sir, I have a very limited point to make.

[Translation]

Prof. Ram Gopal has made a very appropriate remark. We are elected for the Parliament and election commission supervises the elections. It is a constitutional authority and this constitutional establishment should be kept above all doubts and suspicious.

[English]

MR. DEPUTY SPEAKER: Before you say anything, please listen to me. Election Commission is a constitutional authority and conduct of a member of the Commission can be discussed only on a Motion in the House.

* Not recorded.

* Not recorded.

...(Interruptions)

13.10 hrs.

(At this stage, Shri Shailendra Kumar and some other hon. Members came and stood near the Table.)

MR. DEPUTY SPEAKER: Secretary General to read a Message.

...(Interruptions)

13.10¼ hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2006, which was passed by the Lok Sabha at its sitting held on the 20th March, 2006 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

...(Interruptions)

13.11 hrs.

DELHI SPECIAL POLICE ESTABLISHMENT
(AMENDMENT) BILL, 2006*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): Sir, I beg to move for leave to introduce a Bill further to amend the Delhi Special Police Establishment Act, 1946.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Special Police Establishment Act, 1946."

The motion was adopted.

SHRI SURESH PACHOURI: I introduce the Bill.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Now, Item No.2 of the Supplementary List of Business. Shri Suresh Pachouri.

SHRI SURESH PACHOURI: Sir, I beg to move:

"That the Bill further to amend the Delhi Special Police Establishment Act, 1946, be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill further to amend the Delhi Special Police Establishment Act, 1946, be taken into consideration."

The motion was adopted.

...(Interruptions)

MR. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

SHRI SURESH PACHOURI: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.3.2006

The motion was adopted.

...(Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 3 p.m.

13.13 hrs.

*The Lok Sabha then adjourned till
Fifteen of the Clock.*

15.00 hrs.

*The Lok Sabha re-assembled at
Fifteen of the Clock.*

(MR. DEPUTY SPEAKER in the Chair)

[Translation]

MR. DEPUTY SPEAKER: Mr. Das Munshi wants to say something.

...(Interruptions)

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Deputy Speaker, Sir, I had not concluded. *...(Interruptions)*

MR. DEPUTY SPEAKER: Nothing will go on record.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: Please listen to Mr. Priya Ranjan Dasmuni.

...(Interruptions)

MR. DEPUTY SPEAKER: Whosoever speaks without my permission, that should not be recorded.

(Interruptions)...*

MR. DEPUTY SPEAKER: When the Minister is on his legs, you should not disturb him. Please listen to him first. He is on his legs.

...(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV: I am just making a request. Mr. Deputy Speaker, Sir, the House was adjourned and those on the subject of people's representatives. It was not a question of any single party; it was a general issue. It is all right that. *...(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Nothing will go on record.

(Interruptions)...*

15.02 hrs.

(At this stage Shri Subhash Maharia and some other hon. Members came and stood on the floor near the Table.)

[Translation]

MR. DEPUTY SPEAKER: Yadavji, sit down please.

...(Interruptions)

SHRI DEVENDRA PRASAD YADAV: It is not a question of any party. People's representatives can speak here that. *...(Interruptions)*

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNI): Mr. Deputy Speaker, Sir, we strongly disapprove the manner in which they are disturbing the House. They are afraid to face the debate on the Scorpene purchase matter. The entire Opposition does not want to face the debate on Scorpene and, that is why, they are doing it. They want to avoid the exposure and just for cover up, they want to prevent the debate on Scorpene purchase matter. That is why, they are doing it. I am sorry to say that if they have the guts, they should start the discussion. The Minister is ready. They are doing this just to avoid the Scorpene issue. *...(Interruptions)*

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 4 p.m.

15.04 hrs.

*The Lok Sabha then adjourned till
Sixteen of the Clock.*

* Not recorded.

* Not recorded.

16.00 hrs.

...(Interruptions)

*The Lok Sabha re-assembled at
Sixteen of the Clock.*

(MR. DEPUTY SPEAKER *in the Chair*)

...(Interruptions)

16.00 hrs.

*(At this stage Shri Shailendra Kumar and some
other hon. Members came and stood on the
floor near the Table.)*

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Please let Advaniji speak for two minutes.

...(Interruptions)

MR. DEPUTY SPEAKER: I have heard you.

...(Interruptions)

MR. DEPUTY SPEAKER: I have seen opposition making interruptions but the Members of the ruling party are also making interruptions.

...(Interruptions)

16.01 hrs.

*(At this stage Shri Shailendra Kumar and some other
hon. Members went back to their seats.)*

MR. DEPUTY SPEAKER: Opposition makes interruptions many times but members of the ruling party create some uproar. Please sit down.

...(Interruptions)

SHRI MADHUSUDAN MISTRY (Sabarkantha): These people talk of themselves, make an uproar and leaves the House.

[English]

Our Leader of the House was not allowed to speak at that time. He should have been given a chance to speak. ...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Dasmunsi, let us listen to the Advani first.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Mr. Deputy Speaker, Sir, the hon. Leader of the Opposition has every right to intervene any moment he likes. I am thankful to his leadership also in this matter. My only submission is the Parliamentary standard and decorum. If the hon. Leader of Opposition speaks something, please accommodate the Government to respond to it.

SHRI L.K. ADVANI (Gandhinagar): I believe that you want to adjourn the House. I would suggest that let it be adjourned for the tenth of May rather than the people be kept in suspension as to whether the Government is really thinking of adjourning sine die today. I have with me the bulletin of the Lok Sabha Secretariat which says that the sittings in second part of the Budget Session will be held from Wednesday the 10th of May to Tuesday, the 23rd of May, 2006. If there is any change in this schedule, then that change should be with the consent of all the political parties.

If the Government arbitrarily does it, I would like to tell the Government as well as the House that we would be forced to go to the President and meet with him not to agree to this kind of prorogation in between, and not to agree to any Ordinance being issued on this particular issue. I caution the Government not to do this without the consent of all the Parties, as the earlier schedule was also rescheduled with the consent of all the Parties. Thank you, Sir. ...(Interruptions)

MR. DEPUTY SPEAKER: Mr. Radhakrishnanji, please cooperate.

...(Interruptions)

SHRI KINJARAPU YERRANNAIDU (Srikakulam): Sir, please hear us also on this issue. ...(Interruptions)

MR. DEPUTY SPEAKER: Please take your seat.

...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI: Mr. Deputy Speaker, Sir, the hon. Leader of the Opposition since morning made two interventions on certain anticipation based on newspaper reports. I would like to make it abundantly clear with all humiliation to Advaniji, I am also

in this House since 1971. I know what is the Government's discretion, what the Government's decision and how the Government really functions, be it this Party or that Party. Ultimately it is for the Chair to decide when the House will be concluded. ...*(Interruptions)* You just allow me to conclude. Sir, I know since morning the heat is generated on some reported news item. This Government, I can tell you, is not afraid of meeting any challenge. Transparently, we have to dispose every issue whatever it may be. We will not undermine the authority of the Parliament and the consensus of the leaders. At no point of time, we did it. If any situation arises today, tomorrow, day after, or in the next Session, we shall certainly consult the leaders. But, unnecessarily it appears to me just to avoid the debate on Scorpene defence purchase, the whole thing is being demonstrated since morning to evening. This is most unfortunate. ...*(Interruptions)*

MR. DEPUTY SPEAKER: Now we will take up the next item.

...*(Interruptions)*

[Translation]

SHRI DEVENDRA PRASAD YADAV: Sir, let me also speak. ...*(Interruptions)* I am not taking of you. I only want to take common issues. ...*(Interruptions)*

MR. DEPUTY SPEAKER: Shri Devendra Prasad Yadavji, please speak.

...*(Interruptions)*

16.05 hrs.

(At this stage Shri Srichand Kriplani and some other hon. Members came and stood on the floor near the Table.)

[English]

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 4.30 p.m.

16.06 hrs.

The Lok Sabha then adjourned till thirty minutes past Sixteen of the Clock.

16.31 hrs.

The Lok Sabha re-assembled at thirty-one minutes past Sixteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Hon. Members, I have received a request from the Government. Before the announcement, I would request the hon. Leaders of parties to come to the Chamber of the Speaker. I adjourn the House only for ten minutes.

16.32 hrs.

The Lok Sabha then adjourned till forty-two minutes past Sixteen of the Clock.

16.42 hrs.

The Lok Sabha then reassembled at forty-two minutes past Sixteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

16.42 hrs.

OBSERVATION BY THE DEPUTY SPEAKER

Re: Adjournment of the House Sine Die

[Translation]

SHRI L.K. ADVANI (Gandhinagar): Mr. Deputy Speaker, Sir, before you adjourn the House sine-die, I would like to make a point.

[English]

It will be a singular unfortunate event in the history of Parliament.

MR. DEPUTY SPEAKER: The Government has requested the hon. Speaker that since there is no Government Business for the remaining part of the current Session, the House may be adjourned sine die.

Now, the tune of the National Song may be played.

16.43 hrs.

NATIONAL SONG

(The National Song was played.)

MR. DEPUTY SPEAKER: The House stands adjourned sine die.

16.44 hrs.

The Lok Sabha then adjourned sine die.

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